

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I
(through hybrid mode)

Item No. 134

MA No. 5/2021, CA No. 97/2022, 88/2023, 106/2023, 128/2023
150/2023, 169/23, 170/23, 191/23, 192/23
and

CP No. 110/Chd/Pb/2020

IN THE MATTER OF:-

Satwant Singh

...Petitioner

Versus

Pure Drinks (Calcutta) Ltd. & Ors.

...Respondent

Under Section:241-242 CA, R 11 NCLT 2016

Order delivered on 19.01.2024

CORAM:

SH. L.N. Gupta
MEMBER (TECHNICAL)

SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)

PRESENT:

- For the petitioner in main CP and for Applicant in MA No.5/2021, CA Nos.88/2023,106/2023 and 128/2023.** : Mr. Anand Chhibbar, Senior Advocate with Mr. Amit Jhanji, Senior Advocate, Mr. Vaibhav Sahni, Advocate
- For Applicant in CA Nos.170/2023 and 191/2023.** : Mr. Viren Sharma, Advocate
- For Respondent No.1 in main CP as well as CA No. 190/23.** : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika Sharma and Mr. Tarang Gupta
- For respondent No. 6** : Mr. Amit Aggarwal, Advocate

ORDER

At the joint request of the parties, list on 23.01.2024, in the supplementary list.

Sd/-
(L.N. GUPTA)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)